भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

ANNUAL ACCOUNTS
2018-19

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सत्यमेव जयते

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

ANNUAL ACCOUNTS

2018-19

Insolvency and Bankruptcy Board of India
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INTRODUCTION

The Insolvency and Bankruptcy Board of India (the Board) was established on 1st October, 2016 in accordance with the Insolvency and Bankruptcy Code, 2016 (Code). It is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximisation of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders.

The Board has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It is tasked to promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities and other institutions, in furtherance of the purposes of the Code. It has been designated as the 'Authority' under the Companies (Registered Valuers and Valuation Rules), 2017 for regulation and development of the profession of valuers in the country.

Section 223(1) of the Code requires that the Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government in consultation with the Comptroller and Auditor General of India (C&AG). Accordingly, the Central Government has, vide notification dated 1st May, 2018, made the Insolvency and Bankruptcy Board of India (Form of Annual Statement of Accounts) Rules, 2018.

Section 223(2) of the Code requires that the accounts of the Board shall be audited by the C&AG at such intervals as may be specified by him. Accordingly, the C&AG has audited the accounts of the Board for the financial year 2018-19 and forwarded the Audit Report vide letter no. GA/IA/NR/93/2018-19/596 dated 8th November, 2019.

This report presents the accounts of the Board for the financial year 2018-19, as certified by the C&AG, in the prescribed format and the audit report thereon. This is being forwarded to the Central Government in accordance with section 223(4) of the Code.

Separate Audit Report of the Comptroller & Auditor General of India on the Accounts of INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (IBBI) for the year ended 31 March 2019

1. We have audited the attached Balance sheet of INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (IBBI) as at 31 March 2019 and the Income and Expenditure Account/Receipts and Payments Account for the year ended on that date under section 19(2) of the Comptroller & Auditor General's (Duties, Power & Conditions of Service) Act, 1971 read with Section 223(2) of The Insolvency and Bankruptcy Code, 2016. These financial statements are the responsibility of IBBI's management. Our responsibility is to express an opinion on these financial statements based on our audit.
2. This Separate Audit Report (SAR) contains the comments of the Comptroller & Auditor General of India (C&AG) on the accounting treatment only with regard to classification, conformity with the best accounting practices, accounting standards and disclosure norms etc. Audit observations on financial transactions with regard to compliance with the Laws, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection reports/CAG's Audit Report separately.
3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amount and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
4. Based on our audit, we report that:
   i. We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
   ii. The Balance Sheet, Income and Expenditure Account/Receipts and Payments Account dealt with by this report have been drawn up in the format of Accounts approved under The Insolvency and Bankruptcy Board of India (Form of Annual Statement of Accounts) Rules 2018.
   iii. In our opinion, proper books of accounts and other relevant records have been maintained by IBBI as required under Section 223(1) of The Insolvency and Bankruptcy Code, 2016, in so far as it appears from our examination of such books.

iv. We further report that:

A. Income and Expenditure Account

Income

Interest Earned (Schedule XVI) - Rs.68.37 lakh

The above includes Rs.39.84 lakh towards interest earned on Grants in aid during the year. However, as per Rule 230(8) of General Financial Rules, 2017, all interests or other earnings against Grants in aid or advances (other than reimbursement) released to any Grantee institution should be mandatorily remitted to the Consolidated Fund of India immediately after finalization of the accounts.

Thus, non-compliance of GFR 2017, has resulted in overstatement of income and understatement of current liabilities by Rs.39.84 lakh and consequently overstatement of surplus to the same extent.

B. Contingent Liabilities and Notes to Accounts (Schedule XXIII)

Capital Commitments

Above does not include the Capital Commitment amount towards balance payment of Rs.61.44 lakh to NICSI for design and development of Web-Portal for IBBI. As per agreement, IBBI released advance payment of 25 per cent of Rs.20.48 lakh and balance amount was to be made in three instalments. As balance payment of Rs.61.44 lakh has not been made up to 31 March 2019, this should have been depicted under Capital Commitments. Thus, non-disclosure of the same has rendered the Capital Commitments note deficient to that extent.

C. Grants-in-aid

The factual position of Grants-in-aid received and utilized by IBBI during the year 2018-19 and the unspent balance of Grants-in-aid as on 31 March 2019 is as follows:

(Rs.in lakh)

Budget Head	Opening Balance	Grants Received	Cumulative Balance	Grants Utilised	Unspent Balance
Grants-in-aid (General)	-	1107.00	1107.00	1107.00	-
Grants-in-aid (Salary)	-	963.18	963.18	963.18*	-
Grants-in-aid (Capital)-IT related	77.00	-	77.00	-	77.00
Grants-in-aid (Capital)-Mayur Bhawan Premises Work	46.54	-	46.54	-	46.54
Total	**123.54**	**2070.18**	**2193.72**	**2070.18**	**123.54**

(Data as per information furnished by Management)

**Includes expenditure of Rs.14.90 lakh incurred under Head-GIA (General) for which regularization has been sought.*

v. Subject to our observations in the preceding paragraphs, we report that the Balance Sheet and Income and Expenditure Account/Receipts and Payments Account dealt with by this report are in agreement with the books of account.

vi. In our opinion and to the best to our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, subject to significant matters stated above and other matters mentioned in Annexure to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India

a. In so far as it relates to the Balance Sheet, of the state of affairs of INSOLVENCY AND BANKRUPTCY BOARD OF INDIA as at 31 March 2019; and

b. In so far as it relates Income & Expenditure Account of the surplus for the year ended on that date.

For and on behalf of the
Comptroller and Auditor General of India

Sd-/
(Prachi Pandey)
Principal Director of Commercial Audit
& Ex-Officio Member, Audit Board-I,
New Delhi.

Place: New Delhi
Dated: 08-11-2019

Annexure to Separate Audit Report of INSOLVENCY AND BANKRUPTCY BOARD OF INDIA for the year 2018-19

1. Adequacy of Internal Audit System

There is no internal audit wing in the IBBI. Internal Audit for the year 2018-19 was done by external agency.

2. Adequacy of Internal control system

Internal control system in IBBI is commensurate with the size of the organisation.

3. System of physical verification of fixed assets

Physical verification of fixed assets was carried out in IBBI during 2018-19.

4. System of physical verification of inventory

There is no inventory in the books of IBBI as on 31 March 2019.

5. Regularity in payment of statutory dues

IBBI is generally regular in payment of statutory dues.

Form –'A'
[Sub-rule (1) of rule 4]

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

BALANCE SHEET AS AT 31st MARCH, 2019

(Amount in Rs.)

FUND AND LIABILITIES	Schedule	Current Year	Previous Year
Fund	I	7,88,46,898	2,55,65,051
Reserves and Surplus	II	-	-
Earmarked/Endowment Funds	III	-	-
Secured Loans and Borrowings	IV	-	-
Unsecured Loans and Borrowings	V	-	-
Deferred Credit Liabilities	VI	3,20,000	37,500
Current Liabilities and Provisions	VII	6,44,34,285	3,88,15,404
TOTAL		**14,36,01,183**	**6,44,17,955**
ASSETS			
Fixed Assets	VIII	1,25,78,262	1,11,91,205
Investments - From Earmarked/Endowment Funds	IX	-	-
Investments - Others	X	1,55,16,476	83,34,345
Current Assets, Loans and Advances	XI	11,55,06,445	4,48,92,405
Miscellaneous Expenditure (to the extent not written of or adjusted)		-	-
TOTAL		**14,36,01,183**	**6,44,17,955**
Significant Accounting Policies	XXII		
Contingent Liabilities and Notes on Accounts	XXIII		

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	**Mr. Gyaneshwar Kumar Singh**	**Dr. M. S. Sahoo**
WTM (F&A)	**Chairperson, Audit Committee**	**Chairperson**

Place: New Delhi
Date: 24.06.2019

Form-'B'

[Sub-rule (1) of rule 4]

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH, 2019

(Amount in Rs.)

INCOME	Schedule	Current Year	Previous Year
Grants/Subsidies	XII	18,76,91,497	10,15,51,546
Fees/Subscriptions	XIII	5,23,13,329	3,25,70,442
Income from Investments (Income on investment, from earmarked/endowment funds transferred to Funds)	XIV	-	-
Income from Royalty, Publications etc.	XV	-	-
Interest Earned	XVI	68,36,863	4,48,413
Other Income	XVII	17,112	22,100
Total (A)		**24,68,58,801**	**13,45,92,501**
EXPENDITURE			
Establishment Expenses	XVIII	9,48,26,901	5,93,59,996
Other Administrative Expenses etc.	XIX	11,40,46,966	7,34,51,776
Expenditure on Grants, subsidies etc.	XX	-	-
Interest	XXI	-	-
Depreciation (Net Total at the year end corresponding to Schedule VIII)	XXII	40,29,590	17,74,372
Total (B)		**21,29,03,457**	**13,45,86,144**
Balance being excess of Income over Expenditure (A-B) Transfer to Special Reserve Transfer to/from General Reserve		3,39,55,344	6,357
Balance Being Surplus (Deficit) Carried to Corpus/Capital Fund		**3,39,55,344**	**6,357**
Significant Accounting Policies	XXII		
Contingent Liabilities and Notes on Accounts	XXIII		

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	**Sd/-**	**Sd/-**
Dr. Navrang Saini	**Mr. Gyaneshwar Kumar Singh**	**Dr. M. S. Sahoo**
WTM (F&A)	**Chairperson, Audit Committee**	**Chairperson**

Place: New Delhi
Date: 24.06.2019

Form 'C'
[Sub-rule (1) of rule 4]

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

RECEIPTS AND PAYMENTS ACCOUNT FOR THE YEAR ENDED 31st MARCH, 2019

(Amount in Rs.)

RECEIPTS	Current Year	Previous Year	PAYMENTS	Current Year	Previous Year
I. Opening Balances			I. Expenses		
(a) Cash in Hand	49,620	35,104	a) Establishment expenses (corresponding to Schedule XVIII)	7,14,52,287	3,43,82,510
(b) Bank Balance			b) Administrative Expenses (corresponding to Schedule XIX)	10,09,32,080	5,90,18,376
(i) In Current Accounts	3,88,38,258	6,53,58,414	c) Input GST	97,05,015	23,53,459
(ii) In Deposit Accounts	-	-			
(iii) Saving Accounts	-	-			
II. Grants Received			II. Payment made against funds for various projects (Name of the fund or project should be shown along with the particulars of payment made for each project)	-	-
(a) From Government of India	20,70,18,000	6,33,00,000			
(b)From Other Sources (Details) (Grants for Capital and Revenue Expenditure to be shown separately)	-	-			
III. Income on Investment from			III. Investments and Deposits Made		
(a) Earmarked/Endowment funds	-	-	a) Out of Earmarked/Endowment funds	-	-
(b) Own funds (Investment - others)	-	-	b) Out of own funds (Investment - others)	75,72,000	61,31,000
IV. Interest Received			IV. Expenditure on Fixed Assets & Capital Work-in- Progress		
(i) On Bank Deposits	47,55,303	4,03,133	a) Purchase of fixed Assets	52,71,527	88,94,743
(ii) Loans, advances etc.	-	-	b) Expenditure on Capital Work-in-progress	-	-
V. Other Income (Generated through internal resources)			V. Refund of surplus money/loans		
Application Fees	5,80,95,672	2,72,77,342	a) To the Government of India	-	-
Miscellenous Income	17,112	22,100	b) To other providers of funds	-	-
VI. Amount Borrowed	-	-	VI. Finance Charges (Interest)	-	-
VII. Any other receipts			VII. Other Payments		
Security Deposit	5,00,000	10,00,000	a) Security Deposit	-	1,62,000
Insolvency Professionals-Other Fees	2,82,500	37,500	b) TDS Payment	1,77,61,872	77,07,921
Earlier year Advance Received	1,14,149	6,600	c) GST Payment	23,49,620	11,52,094
Output GST Received	1,09,21,285	32,69,948	d) Loan and Advances	1,39,55,726	20,20,160
Penalty-CFI	8,51,000	-			
			VIII. Closing Balances		
			a) Cash in Hand	-	49,620
			b) Bank Balances	-	-
			(i) In current Accounts & sweep a/c with PNB	1,24,42,772	3,88,38,258
			(ii) In Deposit Accounts	8,00,00,000	-
			(iii) Savings Accounts	-	-
TOTAL	**32,14,42,899**	**16,07,10,141**	**TOTAL**	**32,14,42,899**	**16,07,10,141**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH, 2019

SCHEDULE - I
[Sub-rule (1) of rule 4]
FUND

(Amount in Rs.)

	Current Year	Previous Year
Balance as at the beginning of the year	2,55,65,051	6,52,86,803
Add: Contributions towards Fund	20,70,18,000	6,33,00,000
Less: Utilisation of Fund (Refer Note no. 7 of Schedule XXIII)	-18,76,91,497	-10,30,28,109
Add/(Deduct): Balance of net income/ (expenditure) transferred from the Income and Expenditure Account	3,39,55,344	6,357
BALANCE AS AT THE YEAR-END	**7,88,46,898**	**2,55,65,051**

SCHEDULE – II
[Sub-rule (1) of rule 4]
RESERVES AND SURPLUS

(Amount in Rs.)

	Current Year	Previous Year
1.Capital Reserve As per last Account Addition during the year Less: Deductions during the year	-	-
2. Revaluation Reserve As per last Account Addition during the year Less: Deductions during the year	-	-
3.Special Reserves As per last Account Addition during the year Less: Deductions during the year	-	-
4.General Reserve As per last Account Addition during the year Less: Deductions during the year	-	-
TOTAL	-	-

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	**Mr. Gyaneshwar Kumar Singh**	**Dr. M. S. Sahoo**
WTM (F&A)	**Chairperson, Audit Committee**	**Chairperson**

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH, 2019

SCHEDULE – III
[Sub-rule (1) of rule 4]
EARMARKED/ENDOWMENT FUNDS

(Amount in Rs.)

	Fund Wise Break up				Totals	
	Fund	Fund	Fund	Fund	Current Year	Previous Year
(a) Opening balance of the funds	-	-	-	-	-	-
(b) Additions to the Funds:						
(i) Donations/grants	-	-	-	-	-	-
(ii) Income from investments made on account of funds	-	-	-	-	-	-
(iii) Other additions (specify nature)	-	-	-	-	-	-
Total (a + b)	-	-	-	-	-	-
(c) Utilisation/Expenditure towards objectives of funds						
(i) Capital Expenditure						
- Fixed Assets	-	-	-	-	-	-
- Others	-	-	-	-	-	-
Total	-	-	-	-	-	-
(ii) Revenue Expenditure						
- Salaries, Wages and allowances etc.	-	-	-	-	-	-
- Rent	-	-	-	-	-	-
- Other Administrative Expenses	-	-	-	-	-	-
Total	-	-	-	-	-	-
Total (c)	-	-	-	-	-	-
NET BALANCE AS AT THE YEAR END (a + b - c)	-	-	-	-	-	-

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH, 2019

SCHEDULE – IV
[Sub-rule (1) of rule 4]
SECURED LOANS AND BORROWINGS

(Amount in Rs.)

	Current Year	Previous Year
1. Central Government	-	-
2. Financial Institutions		
(a) Terms Loans	-	-
(b) Interest accrued and due	-	-
3. Banks		
(a) Term Loans Interest accrued and due	-	-
(b) Other Loans (specify)	-	-
4. Other Institutions and Agencies	-	-
5. Debentures and bonds	-	-
6. Others (Specify)	-	-
TOTAL	-	-
Note: Amounts due within one year	-	-

SCHEDULE – V
[Sub-rule (1) of rule 4]
UNSECURED LOANS AND BORROWINGS

(Amount in Rs.)

	Current Year	Previous Year
1. Central Government	-	-
2. Financial Institutions	-	-
3. Banks		
(a) Term Loans	-	-
(b) Other Loans (specify)	-	-
4. Other Institutions and Agencies	-	-
5. Debentures and bonds	-	-
6. Fixed Deposits	-	-
7. Others (Specify)	-	-
TOTAL	-	-
Note: Amounts due within one year	-	-

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH, 2019

SCHEDULE – VI
[Sub-rule (1) of rule 4]
DEFERRED CREDIT LIABILITIES

(Amount in Rs.)

	Current Year	Previous Year
1. Acceptances secured by hypothecation of capital equipment and other assets	-	-
2. Others		
- IP-Other Fees (Refer Note no. 8 of Schedule XXIII)	3,20,000	37,500
TOTAL	**3,20,000**	**37,500**
Note: Amounts due within one year	2,82,500	37,500

SCHEDULE – VII
[Sub-rule (1) of rule 4]
CURRENT LIABILITIES AND PROVISIONS

(Amount in Rs.)

	Current Year		Previous Year	
A. CURRENT LIABILITIES				
1. Acceptances		-		-
2. Sundry creditors:-				
(a). For Goods		-		-
(b). Others (Refer Note no. 10.1 of Schedule XXIII)		46,81,092		49,20,739
3. Advances Received		32,11,120		-
4. Interest accrued but not due on:				
(a) Secured Loans/borrowings		-		-
(b) Unsecured Loans/borrowings		-		-
5. Statutory Liabilities:				
(a) Overdue		-		-
(b) Others		-		-
CPF Contribution (Funds held with PNB - Refer Note no. 10.2 of Schedule XXIII)	1,55,16,476		83,34,345	
NPS Contribution (Refer Note no. 10.3 of Schedule XXIII)	8,91,822		-	
TDS Payable (Refer Note no. 10.4 of Schedule XXIII)	30,01,721	1,94,10,019	19,77,189	1,03,11,534
6. Other Current Liabilities				
Security Deposit (Refer Note no. 10.5 of Schedule XXIII)	15,00,000			10,00,000
Others (Refer Note no. 10.6 of Schedule XXIII)	46,43,630	61,43,630		
TOTAL (A)		**3,34,45,861**		**1,62,32,273**
B. PROVISIONS				
1. For Taxation		-		-
2. Gratuity (Refer Note no. 11.1 of Schedule XXIII)		7,44,747		-
3. Superannuation/Pension				
Provision for officers on Deputation (Refer Note no. 11.2 of Schedule XXIII)				
- towards Pension	9,23,665		2,12,950	
- towards Leave Salary Contribution	14,25,820	23,49,485	2,55,068	4,68,018
4. Accumulated Leave Encashment (Refer Note no. 11.3 of Schedule XXIII)		17,94,357		-
5. Trade Warranties/Claims		-		-
6. Others:				
- Electricity	1,83,957		1,38,518	
- Rent (Refer Note no. 11.5 of Schedule XXIII)	99,15,939		98,18,000	
- Salaries (Refer Note no. 11.6 of Schedule XXIII)	22,87,077		88,69,429	
- Outsourced Staff on Contract	7,22,400		9,11,040	
- Professional Charges	5,95,610		22,06,251	
- Telephone	1,93,005		16,520	
- Tour & Travelling	3,96,104		83,855	
- Hospitality	1,33,367		-	
- Auditors's Fee (Refer Note no. 11.7 of Schedule XXIII)	49,500		71,500	
- Examination expenses	1,04,79,416		-	
- Misc. Expenditure	11,43,460	2,60,99,835	-	2,21,15,113
TOTAL (B)		3,09,88,424		2,25,83,131
TOTAL (A +B)		**6,44,34,285**		**3,88,15,404**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH, 2019

SCHEDULE – VIII
[Sub-rule (1) of rule 4]
FIXED ASSETS

(Amount in Rs.)

Description	GROSS BLOCK				DEPRECIATION				NET BLOCK	
	Cost as at beginning of the year	Additions during the year	Deductions/ Adjustments during the year	Cost at the year end	As at the beginning of the year	During the year	Deductions/ Adjustments during the year	Total upto the year end	As at the current year end	As at the previous year end
A. Fixed Assets										
1. Land										
(a) Freehold	-	-	-	-	-	-	-	-	-	-
(b) Leasehold	-	-	-	-	-	-	-	-	-	-
2. Buildings										
(a) On Freehold Land	-	-	-	-	-	-	-	-	-	-
(b) On Leasehold Land	-	-	-	-	-	-	-	-	-	-
(c) Ownership Flat/ Premises	-	-	-	-	-	-	-	-	-	-
(d) Superstructures on Land not belonging to the entity	-	-	-	-	-	-	-	-	-	-
3. Plant Machinery & Equipment	-	-	-	-	-	-	-	-	-	-
4. Vehicles	-	-	-	-	-	-	-	-	-	-
5. Furniture & Fixture (Refer Note no. 12.1 of Schedule XXIII)	4,70,691	22,382	-	4,93,073	32,918	48,398	-	81,316	4,11,757	4,37,773
6. Office Equipment (Refer Note no. 12.1 of Schedule XXIII)	19,79,922	20,38,239	-	40,18,161	1,35,798	3,27,849	-	4,63,647	35,54,512	18,44,123
7. Computers/ Peripherals (Refer Note no. 12.1 of Schedule XXIII)	68,55,066	33,56,028	-	1,02,11,094	25,78,131	36,53,343	-	62,31,474	39,79,619	42,76,935
8. Electrical Installations	-	-	-	-	-	-	-	-	-	-
9. Library Books	-	-	-	-	-	-	-	-	-	-
10. Tube wells & Water Supply	-	-	-	-	-	-	-	-	-	-
11. Other Fixed Assets	-	-	-	-	-	-	-	-	-	-
Total of Current year	**93,05,679**	**54,16,649**	-	**1,47,22,328**	**27,46,847**	**40,29,590**	-	**67,76,437**	**79,45,888**	**65,58,831**
Total of previous year	**18,44,920**	**89,50,184**	**-14,89,425**	**93,05,679**	**9,72,475**	**26,68,028**	**-8,93,656**	**27,46,847**	**65,58,831**	8,72,445
B. Capital work-in-progress (Refer Note no.2 of Schedule XXIII)	46,32,374	-	-	46,32,374	-	-	-	-	46,32,374	46,32,374
TOTAL	**1,39,38,053**	**54,16,649**	-	**1,93,54,702**	**27,46,847**	**40,29,590**	-	**67,76,437**	**1,25,78,262**	**1,11,91,205**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-
Dr. Navrang Saini
WTM (F&A)

Sd/-
Mr. Gyaneshwar Kumar Singh
Chairperson, Audit Committee

Sd/-
Dr. M. S. Sahoo
Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH, 2019

SCHEDULE – IX

[Sub-rule (1) of rule 4]

INVESTMENTS FROM EARMARKED/ENDOWMENT FUNDS

(Amount in Rs.)

	Current Year	Previous Year
1. In Government Securities	-	-
2. Other approved Securities	-	-
3. Shares	-	-
4. Debentures and Bonds	-	-
5. Subsidiaries and Joint Ventures	-	-
6. Others	-	-
TOTAL	-	-

SCHEDULE – X

[Sub-rule (1) of rule 4]

INVESTMENTS – OTHERS

(Amount in Rs.)

	Current Year	Previous Year
1. In Government Securities	-	-
2. Other approved Securities	-	-
3. Shares	-	-
4. Debentures and Bonds	-	-
5. Subsidiaries and Joint Ventures	-	-
6. Others		
Funds held with PNB towards CPF	1,55,16,476	83,34,345.00
TOTAL	**1,55,16,476**	**83,34,345.00**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

SCHEDULE FORMING PART OF BALANCE SHEET FOR THE YEAR ENDED 31st MARCH, 2019

SCHEDULE – XI

[Sub-rule (1) of rule 4]

CURRENT ASSETS, LOANS, ADVANCES ETC.

(Amount in Rs.)

A	CURRENT ASSETS, LOANS, ADVANCES ETC.	Current Year		Previous Year	
	Current Assets:				
	1. Debts:				
	(a) Debts Outstanding for a period exceeding six months (Refer Note no. 13.1 of Schedule XXIII)		31,53,600		5,54,600
	(b) Others (Refer Note no. 13.2 of Schedule XXIII)		26,980		42,38,500
	2. Cash balances in hand (including cheques/ drafts and imprest) (Refer Note no. 14 of Schedule XXIII)		-		49,620
	3. Bank Balances:				
	(a) With Scheduled Banks:				
	Balance at Punjab National Bank (Refer Note no. 15 of Schedule XXIII)		1,14,27,982		3,67,24,452
	Deposits at Punjab and Sind Bank (Refer Note no. 15 of Schedule XXIII)		8,17,11,513		-
	(b) With Non-Scheduled Banks:				
	- In current accounts		-		-
	- In deposit accounts		-		-
	- In savings accounts		-		-
	4. Post Office - Savings Accounts		-		-
	TOTAL (A)		**9,63,20,075**		**4,15,67,172**
B	**LOANS, ADVANCES AND OTHER ASSETS**				
	1. Loans to:				
	(a) Staff		-		-
	(b) Other Entities engaged in activities/ objectives similar to that of the entity		-		-
	(c) Other (specify)		-		-
	2. Advances and other amount recoverable in cash or in kind or for value to be received:				
	(a) On capital account	-		-	
	(b) Prepayments (Refer Note no. 16.1 of Schedule XXIII)	1,59,48,313		22,05,228	
	(c) Others				
	GST Receivables	13,68,954		2,35,605	
	TDS Receivables	9,84,344		6,05,229	
	Security Deposit	1,72,000		1,72,000	
	Sundry Receivables	6,77,426		56,240	
	Staff (Refer Note no. 16.2 of Schedule XXIII)	35,333	1,91,86,370	50,931	33,25,233
	3. Income Accrued				
	(a) On investments from Earmarked/ Endowment fund		-		-
	(b) On investment - others		-		-
	(c) On loans and advances		-		-
	d) Others		-		-
	4. Claims Receivable		-		-
	TOTAL (B)		**1,91,86,370**		**33,25,233**
	TOTAL (A+ B)		**11,55,06,445**		**4,48,92,405**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi

Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

SCHEDULE FORMING PART OF INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH, 2019

SCHEDULE – XII
[Sub-rule (1) of rule 4]
GRANTS/SUBSIDIES
(Irrevocable Grants & Subsidies Received)

(Amount in Rs.)

	Current Year	Previous Year
1. Central Government (Refer Note no. 7.1 of Schedule XXIII)	18,76,91,497	10,15,51,546
2. Government Agencies	-	-
3. Institutions/ Welfare Bodies	-	-
4. International Organisations	-	-
5. Others (Specify)	-	-
TOTAL	**18,76,91,497**	**10,15,51,546**

SCHEDULE – XIII
[Sub-rule (1) of rule 4]
FEES / SUBSCRIPTIONS

(Amount in Rs.)

	Current Year	Previous Year
1. Entrance Fees	-	-
2. Filing Fees - Application Fees (Refer Note no. 17.1 of Schedule XXIII)		
- Insolvency Professional	68,40,000	1,68,50,450
- Insolvency Professional Agency	15,00,000	15,00,000
- Information Utilities	50,00,000	65,00,000
- Registered valuers	59,95,000	-
- Registered Valuer Organisations	8,00,000	8,00,000
- Insolvency Professional Entities	5,04,224	-
- Examination Fee - Limited Insolvency Examination	74,54,727	42,38,500
- Valuation Examination	2,35,86,878	-
3. Seminar/ Program Fees (Refer Note no. 17.2 of Schedule XXIII)	5,52,000	5,14,492
4. Consultancy Fees	-	-
5. Others - Application Fees from Recruitment	80,500	21,67,000
TOTAL	**5,23,13,329**	**3,25,70,442**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	**Mr. Gyaneshwar Kumar Singh**	**Dr. M. S. Sahoo**
WTM (F&A)	**Chairperson, Audit Committee**	**Chairperson**

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
SCHEDULE FORMING PART OF INCOME AND EXPENDITURE ACCOUNT
FOR THE YEAR ENDED 31st MARCH, 2019

SCHEDULE – XIV
[Sub-rule (1) of rule 4]
INCOME FROM INVESTMENTS
(Income on Investments from Earmarked/ Endowment Funds transferred to Funds)

(Amount in Rs.)

	Investment from Earmarked Fund		Investment- others	
	Current Year	Previous Year	Current Year	Previous Year
1. Interest				
a) On Government Securities	-	-	-	-
b) Other Bonds/ Debentures	-	-	-	-
2. Dividends				
a) On Shares	-	-	-	-
b) On Mutual Fund Securities	-	-	-	-
3. Rents	-	-	-	-
4. Others (Specify)	-	-	-	-
TOTAL	-	-	-	-

SCHEDULE XV
[Sub-rule (1) of rule 4]
INCOME FROM ROYALTY, PUBLICATION ETC.

(Amount in Rs.)

	Current Year	Previous Year
1. Income from Royalty	-	-
2. Income from Publications	-	-
3. Others (Specify)	-	-
TOTAL	-	-

SCHEDULE XVI
[Sub-rule (1) of rule 4]
INTEREST EARNED

(Amount in Rs.)

	Current Year	Previous Year
1. On Term Deposits		
(a) With Scheduled Banks (Refer Note no. 18 of Schedule XXIII)	68,36,863	4,48,413
(b) With Non - Scheduled Banks	-	-
(c) With Institutions	-	-
(d) Others	-	-
2. On Savings Accounts		
(a) With Scheduled Banks	-	-
(b) With Non - Scheduled Banks	-	-
(c) Post Office Savings Accounts	-	-
(d) Others	-	-
3. On Loans		
(a) Employees/Staff	-	-
(b) Others	-	-
4. Interest on Debtors and Other Receivables	-	-
TOTAL	68,36,863	4,48,413

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
SCHEDULE FORMING PART OF INCOME AND EXPENDITURE ACCOUNT
FOR THE YEAR ENDED 31st MARCH, 2019

SCHEDULE – XVII
[Sub-rule (1) of rule 4]
OTHER INCOME

(Amount in Rs.)

	Current Year	Previous Year
1. Profit on Sale/disposal of Assets		
(a) Owned Assets	-	-
(b) Assets acquired out of grants, or received free of cost	-	-
2. Fees for Miscellaneous Services	10,752	6,410
3. Miscellaneous Income	6,360	15,690
TOTAL	**17,112**	**22,100**

SCHEDULE XVIII
[Sub-rule (1) of rule 4]
ESTABLISHMENT EXPENSES

(Amount in Rs.)

	Current Year	Previous Year
(a) Salaries and Wages	6,81,85,549	5,67,87,398
(b) Allowances and Bonus	1,73,75,655	14,10,315
(c) Contribution to Provident Fund	20,90,861	11,62,283
(d) Contribution to Other Fund - NPS	11,05,519	-
(e) Staff Welfare Expenses	-	-
(f) Expenses on Employees' Retirement and Terminal Benefits	60,69,317	-
(g) Others (Specify)	-	-
TOTAL	**9,48,26,901**	**5,93,59,996**

SCHEDULE XIX
[Sub-rule (1) of rule 4]
OTHER ADMINISTRATIVE EXPENSES

(Amount in Rs.)

	Current Year	Previous Year
(a) Purchases	-	-
(b) Labour and processing expenses	-	-
(c) Cartage and Carriage Inwards	-	-
(d) Electricity and power	19,69,282	18,65,411
(e) Water charges	9,35,668	-
(f) Insurance	-	-
(g) Repairs and Maintenance	8,28,658	4,56,791
(h) Rent, Rates and Taxes	2,48,65,630	3,24,76,323
(i) Vehicles Running, Maintenance or Hiring charges	27,64,757	10,43,632
(j) Postage, Telephone and Communication charges	17,43,372	8,24,166
(k) Printing and Stationery	22,89,874	20,69,396
(l) Travelling and Conveyance Expenses (Refer Note no. 6.2 of Schedule XXIII)	82,85,344	99,26,083
(m) Expenses on Seminar/ Workshops	20,71,119	7,20,847
(n) Subscription Expenses	2,77,825	10,14,192
(o) Expenses of fee	11,98,213	10,74,536
(p) Auditors Remuneration/ Legal fee	1,10,000	71,500
(q) Hospitality Expenses	18,97,572	13,98,950
(r) Professional Charges	2,65,74,081	50,35,281
(s) Provision for Bad and Doubtful Debts/ Advances	-	-
(t) Irrecoverable Balances written -off	-	-
(u) Packing Charges	-	-
(v) Freight and Forwarding Expenses	-	-
(w) Distribution Expenses	-	-
(x) Advertisement and Publicity	-	-
(y) Others	-	-
- Payment to Outsourced Staff on contract	1,49,62,151	1,32,23,609
- Advisory Committee & Board Meeting Expenses	6,60,447	3,90,287
- Books & Periodicals	1,82,448	1,18,883
- Publication Expenses	6,38,000	16,39,000
- Examination administrator fee	2,11,82,370	-
- Miscellaneous Expenses	6,10,155	1,02,889
TOTAL	**11,40,46,966**	**7,34,51,776**

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
SCHEDULE FORMING PART OF INCOME AND EXPENDITURE ACCOUNT
FOR THE YEAR ENDED 31st MARCH, 2019

SCHEDULE XX
[Sub-rule (1) of rule 4]
EXPENDITURE ON GRANTS, SUBSIDIES ETC.

(Amount in Rs.)

	Current Year	Previous Year
(a) Grants given to Institutions/ Organisations	-	-
(b) Subsidies given to Institutions/ Organisations	-	-
TOTAL	-	-

SCHEDULE XXI
[Sub-rule (1) of rule 4]
INTEREST

(Amount in Rs.)

	Current Year	Previous Year
(a) On Fixed Loans	-	-
(b) On Other Loans (including Bank Charges)	-	-
(c) Others (specify)	-	-
TOTAL	-	-

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	Sd/-	Sd/-
Dr. Navrang Saini	Mr. Gyaneshwar Kumar Singh	Dr. M. S. Sahoo
WTM (F&A)	Chairperson, Audit Committee	Chairperson

Place: New Delhi
Date: 24.06.2019

SCHEDULE-XXII

SIGNIFICANT ACCOUNTING POLICIES

Section 223(1) of the Insolvency and Bankruptcy Code, 2016 ("the Code") requires the Board to maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government in consultation with the Comptroller and Auditor-General of India (C&AG). The Central Government notified the Insolvency and Bankruptcy Board of India (Form of Annual Statement of Accounts) Rules, 2018 on 1st May, 2018.

1. ACCOUNTING CONVENTION

1.1 The financial statements are prepared under the historical cost convention on accrual basis, in accordance with the applicable accounting standards issued by the Institute of Chartered Accountants of India (ICAI) and generally accepted accounting principles (Indian GAAP), unless otherwise stated.

2. INVESTMENTS

2.1 Investments classified as "long term investments" are carried at cost. Provision for decline, other than temporary, is made in carrying cost of such investments.

2.2 Investments classified as "Current" are carried at lower of cost and fair value. Provision for shortfall on the value of such investments is made for each investment considered individually and not on a global basis.

2.3 Cost includes acquisition expenses like brokerage, transfer stamps.

3. FIXED ASSETS

3.1 Fixed Assets are stated at their original cost less accumulated depreciation and provision for impairment, if any. The cost includes expenditure incurred in the acquisition and construction/installation and other related direct and incidental expenses in bringing the assets to working condition for its intended use.

4. DEPRECIATION

4.1 Depreciation is provided on straight-line method as per rates specified in the Income-tax Act, 1961 except depreciation on cost adjustments arising on account of conversion of foreign currency liabilities for acquisition of fixed assets, which is amortized over the residual life of the respective assets.

4.2 In respect of additions to/deductions from fixed assets during the year, depreciation is considered on pro-rata basis.

4.3 Assets consisting of Rs. 5,000/- or less acquisition value each are fully provided for in the year of their acquisition.

5. MISCELLANEOUS EXPENDITURE

5.1 Deferred revenue expenditure is written off over a period of 5 years from the year in which it is incurred.

6. ACCOUNTING FOR SALES

6.1 Sales include excise duty and are net of sales returns, rebate and trade discount.

7. GOVERNMENT GRANTS/SUBSIDIES

7.1 Government grants of the nature of contribution towards capital cost of setting up projects are treated as Capital Reserve.

7.2 Grants in respect of specific fixed assets acquired are shown as a deduction from the cost of the related assets.

7.3 Government grants are accounted on realisation basis and utilisation is accounted on accrual basis.

8. FOREIGN CURRENCY TRANSACTIONS

8.1 Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction.

8.2 Current assets, foreign currency loans and current liabilities are converted at the exchange rate prevailing as at the year end and the resultant gain/loss is adjusted to cost of fixed assets, if the foreign currency liability is related to fixed assets, and in other cases is considered to revenue.

9. LEASE

9.1 Lease rentals are expensed with reference to lease terms.

10. RETIREMENT BENEFITS

10.1 Liability towards gratuity payable on death/retirement of employees is accrued based on actuarial valuation.

10.2 Provision for accumulated leave encashment benefit to the employees is accrued and computed on the assumption that employees are entitled to receive the benefit as at each year end.

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	**Sd/-**	**Sd/-**
Dr. Navrang Saini	**Mr. Gyaneshwar Kumar Singh**	**Dr. M. S. Sahoo**
WTM (F&A)	**Chairperson, Audit Committee**	**Chairperson**

Place: New Delhi
Date: 24.06.2019

SCHEDULE-XXIII

CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

1. CONTINGENT LIABILITIES

1.1 Claims against the Entity not acknowledged as debts – Rs. Nil.

(Previous year-Rs. Nil).

1.2 In respect of:

- Bank guarantees given by/on behalf of the Entity – Rs. Nil.

(Previous year-Rs. Nil).

- Letters of Credit opened by Bank on behalf of the Entity -Rs. Nil.

(Previous year-Rs. Nil).

- Bills discounted with banks Rs. Nil.

(Previous year-Rs. Nil).

1.3 Disputed demands in respect of:

Income-tax Rs. Nil (Previous year-Rs. Nil).

G.S.T. Rs. Nil (Previous year-Rs. Nil).

Municipal Taxes Rs. Nil (Previous year-Rs. Nil).

1.4 In respect of claims from parties for non-execution of orders but contested by the Entity - Rs. Nil (Previous year-Rs. Nil).

2. CAPITAL COMMITMENTS

Capital work in progress comprises outstanding amount of Rs.46,32,374/- payable to NBCC towards furniture & fixtures/renovation of Mayur Bhawan premises as at the end of March, 2019. The amount had been provided for against Grants-in-aid Capital received for Capital Expenditure during the financial year 2017-18. (Previous year-Rs. 46,32,374/-)

3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for plant and machinery amount to Rs. Nil. (Previous year-Rs. Nil).

4. CURRENT ASSETS, LOANS AND ADVANCES

In the opinion of the Management, the current assets, loans and advances have a value on realisation in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.

5. TAXATION

In view of the para 5 of Schedule XXIII of the notified accounting policy of the Board notified by MCA vide notification no. 422(E) dated 1st May,2018 which reads as "there being no taxable income under Income-tax Act, 1961, no provision for Income tax has been considered necessary". Further, the Central Government vide its Notification No.38/2018 dated 10th August 2018 has provided exemption under clause 46 of Section 10 of Income Tax Act, 1961. (Previous year-Rs. Nil).

6. FOREIGN CURRENCY TRANSACTIONS

6.1 Value of Imports calculated on C.I.F Basis: Not Applicable

- Purchase of finished goods
- Raw Materials & Components (Including in transit)
- Capital Goods
- Stores, Spares and Consumables

6.2 Expenditure in foreign currency:
(i) Travel - (Current year – Rs. 27,99,705/-) (Previous year -Rs. 41,26,245/-)

The Board had organised study tours to London, New York, Bangkok and Mauritius in the financial year 2018-19. The travel and other arrangements for the Chairperson, Whole-Time Members, and NCLT members was made by the respective Indian High Commission. The Ministry of External Affairs generally raises the bills from the concerned Ministry and organisation for such expenditure incurred. The bills of London and New York visits have not been received by the Board and has therefore, not been provided for. On receipt of the bills from MEA, the same shall be duly accounted for and paid. Further, the bills amounting to Rs.15,63,773/- pertaining to the financial year 2017-18 have been received and duly paid during the current financial year.

(ii) Remittances and Interest payment to Financial Institutions/Banks in Foreign Currency (Current year – Rs. Nil) (Previous year – Rs. Nil).

(iii) Other Expenditure (Current year- Membership fee paid to International Association of Insolvency Regulators - Rs. 1,63,213/-) (Previous year -Rs. 48,392/-).

(iv) Commission on Sales (Current year – Rs. Nil) (Previous year – Rs. Nil).

(v) Legal and Professional Expenses (Current year – Rs. Nil) (Previous year – Rs. Nil).

(vi) Miscellaneous Expenses (Current year – Rs. Nil) (Previous year – Rs. Nil).

6.3 Earnings in foreign currency: (Current year – Rs. Nil) (Previous year – Rs. Nil).

6A. Remuneration to auditors
As auditors:

- Taxation matters
- For management services
- For certification
- Others- Internal Audit (Current year – Rs.1,10,000/-) (Previous year – 71,500/-).

7. GOVERNMENT GRANTS

Accounting for Government Grants has been carried out as per the Accounting Standard-12 (now IAS 20), as issued by Accounting Standards Board (ASB) of ICAI. AS-20 provides that Government grants related to revenue should be recognised on a systematic basis in the profit and loss statement over the periods necessary to match them with the related costs which they are intended to compensate.

The Fund of the Board has been constituted as per the provisions of section 222 of the Code, which reads as under:

"(1) There shall be constituted a Fund to be called the Fund of the Insolvency and Bankruptcy Board and there shall be credited thereto—
(a) all grants, fees and charges received by the Board under this Code;
(b) all sums received by the Board from such other sources as may be decided upon by the Central Government;
(c) such other funds as may be specified by the Board or prescribed by the Central Government.
(2) The Fund shall be applied for meeting—
(a) the salaries, allowances and other remuneration of the members, officers and other employees of the Board;
(b) the expenses of the Board in the discharge of its functions under section 196;
(c) the expenses on objects and for purposes authorised by this Code;
(d) such other purposes as may be prescribed"

The position of fund (Grants-in-aid and Internal Receipts) and utilization (from Grants-in-aid and Internal Receipts) by the Board during the year 2018-19 and the unspent balance of Grants-in-aid as on 31st March, 2019 along with previous year figures is as follows:

(Rs. In lakh)

Budget Head	2017-18				2018-19				
	Opening Balance	Receipts	Utilization	Unspent Balance	Receipts	Utilization	Fixed assets	Advances	Unspent Balance
	1	2	3	4=1+2-3	5	6	7	8	9=4+5-(6+7+8)
Grants-in-Aid (General)	157.23	333.00	490.23	-	1,107.00	928.64	54.17	139.56	-15.37*
Grants-in-Aid (Salary)	208.01	300.00	508.01	-	963.18	948.27	-	0.01	14.90*
Grants-in-Aid (Capital)	189.77	-	66.23	123.54	-	-	-	-	123.54
Sub-total (A)	***555.01***	***633.00***	***1,064.47***	***123.54***	***2,070.18***	***1876.91***	***54.17***	***139.57***	***123.07***
Internally generated Revenue (B)	*89.73*	*330.41*	*420.14*	-	*551.83*	*211.82*	-	-	*340.01**
Grand Total (A+B)	**644.74**	**963.41**	**1,484.61**	**123.54**	**2,622.01**	**2,088.73**	**54.17**	**139.57**	**463.08**

*The shortage of funds under Grants-in-Aid General (Rs.15.37 lakh) has been met out of surplus under Grants-in-Aid Salary (Rs.14.90 lakh) and the remaining has been funded out of Internally Generated revenue (Rs.0.47 lakh). The Board is seeking regularisation of the shortfall met from Grants-in-aid Salary for meeting the expenditure under Grants-in-Aid General from MCA.

8. DEFERRED CREDIT LIABILITIES

Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) Regulations, 2017 provides for filing of grievances and complaints against service providers wherein sub-regulation 8 of regulation 7 provides *"where the Board is of the opinion that the complaint is not frivolous, it shall refund the fee of two thousand five hundred rupees received under sub-regulation 3 of regulation 3"*. A sum of Rs.3,20,000/- received against complaints which are under the process has been kept as liability under Schedule-VI "Deferred Credit Liabilities". (Previous year– Rs. 37,500/-).

9. LONG TERM INVESTMENTS

The Contributory Provident Fund (CPF) liability amounting to Rs.1,55,16,476/- inclusive of interest thereon has been invested in Fixed and Recurring deposits for a duration of 3 years with Punjab National Bank. (Previous Year-Rs.83,34,345/- inclusive of interest).

10. CURRENT LIABILITIES

10.1 Sundry creditors includes (i) Rs.46,32,374/- for capital work-in-progress payable to NBCC; and (ii) Rs.48,718/- comprises of liabilities towards vendors which are regular in nature. (Previous year - Rs.49,20,739/- against sundry creditors out of which Rs.2,79,379/- has been duly paid off in the current financial year).

10.2 The subscription towards CPF amounting to Rs.1,55,16,476/- inclusive of interest thereon has been kept as fixed Deposit and monthly contribution has been transferred to Recurring Deposit with Punjab National Bank. (Previous year – CPF contribution along with interest balances thereon was Rs.83,34,345/-).

10.3 NPS contribution of Rs.8,91,822/- pertains to the balance pending to be remitted to respective NPS accounts of the employees as on 31st March, 2019. The remittance has since been made. (Previous Year- Nil).

10.4 The Tax Deducted at Source (TDS) dues of Rs.30,01,721/- have been duly deposited with the Income Tax and GST authorities in the financial year 2019-20. (Previous Year TDS dues of Rs.19,77,189/- deposited).

10.5 An amount of Rs.15,00,000/- has been received as Security Deposit (Refundable-EDM) from Examination administrators for conducting Limited Insolvency and Valuation examination. (Previous Year – Rs.10,00,000/-).

10.6 Other Current Liabilities-Others includes (i) Rs.8,51,000/- for amount received from Insolvency Professionals for penalty imposed in accordance with IBBI (Inspection and Investigation) Regulations, 2017. The matter has been taken up with MCA for creation of DDO code vide letter no. IBBI/F&A/Budget/48/2019/4118 in order to remit the penalty amount to the general revenue account of the Central Government. (Previous Year – Nil); (ii) Rs.37,30,330/- pertains to salary related remittances to parent organisations for officers on deputation/secondment. (Previous Year – Rs.54,54,342/-); and (iii) Rs.62,300/- for refunds due to the applicants for Registered Valuer and Examination registration. (Previous Year – Nil).

11. PROVISIONS

11.1 Provision of Rs.5,23,082/- has been made with respect to gratuity for Grade-A officers on the basis of actuarial valuation during the current financial year. Further, provision of Rs.2,21,665/- has been made for officers on deputation as per the Order received from parent organisation. (Previous Year – Nil).

11.2 For officers on deputation from Central/State Government, the provision for retirement benefits for leave salary contribution amounting to Rs.3,89,840/- and pension Rs.9,23,665/- have been made as per the rules of Department of Personnel and Training (DOPT) or as per the order received from the parent organisation. The Board has also provided for leave salary of Rs.10,35,980/- for the officers who are on deputation from banks/financial institutions. (Previous Year- Rs.4,68,018/-).

11.3 In pursuance of Rule 16 of IBBI (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2016 which provides that "*The payment of leave salary during leave shall be governed by rule 40 of the Central Civil Services (Leave) Rules, 1972. The Chairperson and a whole-time member shall be entitled to encashment of fifty per cent of earned leave standing to their credit at any time*". Provision of Rs.10,18,334/- has been made for leave encashment for Chairperson and Whole Time Members (WTMs); and Rs.7,76,023/- for other officers as per IBBI (Employees' Service) Regulations, 2017. (Previous Year – Nil).

11.4 No provision has been made for retirement benefits in relation to the officers on secondment to the Board.

11.5 Provision for rent includes Rs.98,18,000/- for office space at 2nd floor of Jeevan Vihar building and Rs.97,939/- for car parking. In pursuance of MCA letter no.I-11012/01/2016-Infra dated 17th November, 2017 wherein it has been indicated that rent for office space at 2nd floor of Jeevan Vihar building occupied by the Board would be paid by IBBI, the provision of Rs.98,18,000/- was made out of internal accruals in the financial year 2017-18 for the period from 15th November, 2017 to 31st March, 2018. The Board vide letter no. IBBI/Estt/Jeevan Vihar/75/1109 dated 23rd July, 2018 has requested the Ministry to continue paying the dues for office space at Jeevan Vihar Building for the financial year 2018-19, and to adjust the same against grants of the Board.

11.6 Provision has been made for outstanding salaries and allowances of Rs.22,87,077/- payable to parent organisations for officers on secondment/deputation. (Previous Year- Rs.88,69,429/-).

11.7 Audit Fees of Rs.49,500/- (Net of TDS) payable to All India Council of Auditors and Accountants for the internal audit of the Board conducted for the six months period October, 2018 to March, 2019 has been provided for in the current financial year. Total fee paid for Internal Audit for the financial year 2018-19 is Rs.1,10,000/-. (Previous Year – Rs.71,500/-).

12. DEPRECIATION

12.1 Depreciation is provided on straight line method as per rates specified in the Income-tax Act, 1961 as under:

Assets	Rate of Depreciation
Computer/ Peripherals / software/ hardware	40%
Office Equipment & Furniture & fixtures	10%

12.2 Library books are recognised as revenue expenditure and charged to Income and Expenditure Account.

13. Current assets - Debtors

13.1 Under Section 196 of the Code, the Board shall either on its own or through a designated agency, conduct the Limited Insolvency Examination in such manner and at such frequency, as may be specified. The Board had authorised the National Institute of Securities Markets (NISM), Mumbai to conduct the examination w.e.f. 31.12.2016. Further, the Board decided to enhance the examination fee from Rs.1,000/- to Rs.1,500/- per enrolment of applicant on 30.08.2017 and NISM would reimburse Rs.500/- per enrolment to IBBI w.e.f. 01.09.2017. The Board has accrued an income of Rs.42,38,500/- and Rs.14,95,500/- in the financial year 2017-18 and 2018-19 respectively. Sundry debtors of Rs.31,53,600/- pertains to balance recoverable amount from NISM. (Previous Year – Rs.42,38,500/-)

13.2 Debts- "Others" of Rs. 26,980/- pertains to fee due from Insolvency Professionals, Insolvency Professional Entities and Registered Valuers. (Previous Year – Rs.5,54,600/-)

14. The Board maintains an imprest system of petty cash with an approved limit of Rs.50,000/-

15. Balances kept in Bank Accounts

The balances at Punjab National Bank represents the following amounts:

In Current Account - Rs.5,98,856.63/-(Cr.) (Previous Year – Rs.3,11,742/- (Cr.)).

In Current Account (Grants) - Rs.1,06,26,839.07/-(Dr.) (Previous Year – Nil).

In Sweep Account - Rs.14,00,000/- (Net)(Previous Year – Rs.2,83,36,194/-).

(Allocated for CPF pending transfer Rs.10,14,790/-) (Previous Year – Rs.21,13,806/-).

In Term Deposit Account - Rs.8,17,11,513/- (Previous Year – Rs.87,00,000/-).

16.1 Prepaid Expenses includes:

a) Advance of Rs.53,42,430/- has been paid to National Informatics Centre Services for E-office implementation. (Previous Year-Rs.20,20,160/-).

b) The Governing Board in its 13th meeting held on 27th March, 2019 decided to set up an IBBI Insolvency Chair in Indian Institute of Corporate Affairs for a period of 3 years entailing a one-time endowment grant of one crore rupees. The amount of Rs.1 crore has been shown under Advances for the financial year 2018-19 and will be amortized over a period of 3 years from F.Y. 2019-20 onwards. (Previous Year-Nil).

16.2 Staff advances of Rs.35,333/- pertains to TA advances, duly adjusted against bills in the next financial year. (Previous Year-Rs.50,931/-).

17.1 Fees/Subscriptions (Schedule XIII) include fee received from sources as detailed below:

a) Insolvency Professionals: Section 196(1)(c) of the Code provides that the Board shall **"levy fee or other charges for carrying out the purposes of this Code, including fee for registration and renewal of insolvency professional agencies, insolvency professionals and information utilities".**

Further, sub-regulation 1 of regulation 6 of the IBBI (Insolvency Professionals) Regulations, 2016 provides as under:

"An individual enrolled with an insolvency professional agency as a professional member may make an application to the Board in Form A of the Second Schedule to these Regulations, along with a non-refundable application fee of ten thousand rupees to the Board."

In view of the above, the Board is authorised to collect the fee for registration of Insolvency professionals. The registration fee is booked as advance till registration process is completed. The same is shown as registration fee under the head Fee/Subscription on grant of registration and miscellaneous income in case of rejection. Current year - Rs.68,40,000/-. (Previous year- Rs.1,68,50,450/-).

b) Insolvency Professional Agencies: Section 196(1)(c) of the Code provides that the Board shall **"levy fee or other charges for carrying out the purposes of this Code, including fee for registration and renewal of insolvency professional agencies, insolvency professionals and information utilities".**

Further, regulation 4 of the IBBI (Insolvency Professional Agencies) Regulations, 2016 provides as under:

"(1) A company eligible for registration as an insolvency professional agency, may make an application to the Board in Form A of the Schedule to these Regulations, along with a non-refundable application fee of ten lakh rupees.

(2) An insolvency professional agency who has been granted registration under Regulation 5, may six months before the expiry of such registration, make an application for renewal in Form A of the Schedule to these Regulations, along with a non-refundable application fee of five lakh rupees".

Sub-regulation 2 of Regulation 5 of the Regulations provides that the registration shall be subject to the conditions that the insolvency professional agency shall –

"(a) ....

(b) ....

(c) pay a fee of five lakh rupees to the Board, payable every year after the year in which the certificate is granted or renewed".

Sub-regulation 3 of Regulation 5 of the Regulations provides that *"the certificate of registration shall be valid for a period of five years from the date of issue".*

In view of the above, the Board is authorised to collect the fee for registration and renewal of Insolvency professional agencies. The registration fee is booked as advance till registration process is completed. The same is shown as registration fee under the head Fee/Subscription on grant of registration and miscellaneous income in case of rejection. Annual fee is recognised on the date of accrual of fee from Insolvency professional agencies. Current year - Rs.15,00,000/-. (Previous year- Rs.15,00,000/-).

c) Information utilities: Section 196(1)(c) of the Code provides that the Board shall **"levy fee or other charges for carrying out the purposes of this Code, including fee for registration and renewal of insolvency professional agencies, insolvency professionals and information utilities".**

Further, regulation 4 of the IBBI (Information Utilities) Regulations, 2017 provides as under:

"(1) A person eligible for registration as an information utility may make an application to the Board in Form A of the Schedule, along with a non-refundable application fee of five lakh rupees.

(2) An information utility seeking renewal of registration shall, at least six months before the expiry of its registration, make an application for renewal in Form A of the Schedule, along with a non-refundable application fee of five lakh rupees".

Regulation 6 of the Regulations provides as under:

"(1) The certificate of registration shall be valid for a period of five years from the date of issue.

(2) The certificate of registration shall be subject to the conditions that the information utility shall –

"(a) ....

(b) ....

(c) ....

(d) pay a fee of fifty lakh rupees to the Board, within fifteen days of receipt of intimation of registration or renewal from the Board, as applicable;

(e) pay an annual fee of fifty lakh rupees to the Board, within fifteen days from the end of every year from the date of grant or renewal of the certificate of registration, as applicable".

In view of the above, the Board is authorised to collect the fee for registration, renewal of Information Utilities. The registration fee is booked as advance till registration process is completed. The same is shown as registration fee under the head Fee/Subscription on grant of registration and miscellaneous income in case of rejection. Annual fee is recognised on the date of accrual of fee from Information Utilities. Current year - Rs.50,00,000/-. (Previous year- Rs.65,00,000/-).

d) Registered Valuers: In exercise of the powers conferred by section 458 of the Companies Act, 2013 (18 of 2013), the Central Government has delegated the powers and functions vested in it under section 247 of the said Act to the Insolvency and Bankruptcy Board of India vide MCA Notification no. S.O. 3401 (E) dated 23rd October 2017.

Further, rule 6 of the Companies (Registered Valuers and Valuation) Rules, 2017 provides as under:

"(1) An individual eligible for registration as a registered valuer under rule 3 may make an application to the authority in Form-A of Annexure II along with a non-refundable application fee of five thousand rupees in favour of the authority.

(2) A partnership entity or company eligible for registration as a registered valuer under rule 3 may make an application to the authority in Form-B of Annexure-II along with a non-refundable application fee of ten thousand rupees in favour of the authority."

In view of the above, the Board is authorised to collect the fee for registration of registered valuers. The registration fee is booked as advance till registration process is completed. The same is shown as registration fee under the head Fee/Subscription on grant of registration and miscellaneous income in case of rejection. Current year - Rs.59,95,000/-. (Previous year- Nil).

e) Registered Valuer Organizations: Rule 13 of the Companies (Registered Valuers and Valuation) Rules, 2017 provides as under:

" (1) An eligible organisation which meets the conditions specified in rule 12 may make an application for recognition as a registered valuers organisation for asset class or classes to the authority in Form-D of the Annexure-II along with a non-refundable application fee of rupees one lakh in favour of the authority."

In view of the above, the Board is authorised to collect the fee for recognition of Registered Valuers Organisations. The recognition fee is booked as advance till recognition process is completed. The same is shown as recognition fee under the head Fee/Subscription on grant of recognition and miscellaneous income in case of rejection. Current year - Rs.8,00,000/-. (Previous year- Rs.8,00,000/-).

f) Insolvency Professional Entities: Sub-regulation 2 of Regulation 12 of the IBBI (Insolvency Professionals) Regulations, 2016 provides as under:

> *"A person eligible under sub-regulation (1) may make an application for recognition as an insolvency professional entity to the Board in Form C of the Second Schedule along with an application fee of fifty thousand rupees".*

In view of the above, the Board is authorised to collect the fee for recognition of Insolvency Professional Entities. The recognition fee is booked as advance till recognition process is completed. The same is shown as recognition fee under the head Fee/Subscription on grant of recognition and miscellaneous income in case of rejection. Current year - Rs.4,00,000/-. (Previous year- Nil).

Sub-regulation 2 of Regulation 13 of the Regulations provides as under:

> *"The recognition shall be subject to the conditions that the insolvency professional entity shall-*
> *(a) at all times continue to satisfy the requirements under Regulation 12;*
> *(b) inform the Board, within seven days, when an individual ceases to be its director or partner, as the case may be, in Form F of the Second Schedule along with a fee of two thousand rupees;*
> *(c) inform the Board, within seven days, when an individual joins as its director or partner, as the case may be, in Form F of the Second Schedule along with a fee of two thousand rupees".*

In view of the above, the Board is authorised to collect the fee for compliance under Chapter 5. The fee is recognised on the basis of intimation received in Form F from the Insolvency Professional Entities. Current year - Rs.1,04,224/-. (Previous year- Nil).

g) Examination fees: Sub-regulation 2 of regulation 3 of the IBBI (Insolvency Professionals) Regulations, 2016 provides as under:

> *"The Board shall, either on its own or through a designated agency, conduct a 'Limited Insolvency Examination' to test the knowledge and application of knowledge of individuals in the areas of insolvency, bankruptcy and allied subjects".*

In view of the above, the Board is authorised to collect the fee for Limited Insolvency Examination. The Board has engaged NSE-IT Ltd. as examination administrator for conducting the examination. The fee received for examination is recognised on receipt basis since the amount is non-refundable irrespective of the date when the candidate appears in the exam. Current year - Rs.74,54,727/-. (Previous year- Rs.42,38,500/-).

Sub-rule 1 of rule 5 of the Companies (Registered Valuers and Valuation) Rules, 2017 provides as under:

> *"The authority shall, either on its own or through a designated agency, conduct valuation examination for one or more asset classes, for individuals, who possess the qualifications and experience as specified in rule 4, and have completed their educational courses as member of a registered valuers organisation, to test their professional knowledge, skills, values and ethics in respect of valuation."*

In view of the above, the Board is authorised to collect the fee for Valuation examination. The Board has engaged BSE Ltd. as examination administrator for conducting the examination. The fee received for examination is recognised on receipt basis since the amount is non-refundable irrespective of the date when the candidate appears in the exam. Current year - Rs.2,35,86,878/-. (Previous year- Nil). Further, the exam administrator for Valuation examination has been changed from BSE Ltd. to NISM w.e.f. 1st April 2019. Accordingly, the amount of Rs.9,57,203/- (Net of GST) deposited by candidates for appearing in examination with BSE Ltd. becomes refundable. The provision for the same has been created against examination fee in the current financial year. (Previous year- Nil).

17.2 **Seminar/Program fees:** Section 196(1)(aa) of the Code provides that the Board shall ***"promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities and other institutions, in furtherance of the purposes of this Code".***

Further, section 196(1)(c) empowers the Board to levy fee or other charges for carrying out the purposes of this Code, including fee for registration and renewal of insolvency professional agencies, insolvency professionals and information utilities.

The Board is conducting workshops to impart training to insolvency professionals. The fee recognised during the current financial year is Rs.5,52,000/-. (Previous year- Rs.5,14,492/-).

17.3 **Grievance and Complaint fee:** Sub-regulation 3 of Regulation 3 of the IBBI (Grievance and complaint handling procedure) Regulations, 2017 provides as under:

> *"A Stakeholder, who wishes to file a complaint, shall file it with the Board in Form A along with a demand draft for two thousand and five hundred rupees drawn in favour of Insolvency and Bankruptcy Board of India payable at New Delhi or an online acknowledgement of two thousand and five hundred rupees paid to the credit of the Board towards fee."*

Further, sub-regulation 8 of regulation 7 of the Regulations provides that *"where the Board is of the opinion that the complaint is not frivolous, it shall refund the fee of two thousand five hundred rupees received under sub-regulation 3 of regulation 3"*. The fee received is shown under the Head 'Deferred Credit Liabilities' and is recognised as income in case the grievance/complaint is found frivolous by the Board.

18. Interest Earned: The Interest earned during the current financial year includes (i) Interest earned on Current account with sweep facility at Punjab National Bank-Rs.24,68,931/-; (ii) Previous year interest received and booked in the current financial year- Rs.26,56,419/-; and (iii) Interest accrued on Fixed deposits-Rs.17,11,513/-. Out of total interest earned of Rs.68,36,863/-, interest earned on Grants-in-aid is Rs.39,84,367/- and balance Rs.28,52,496/- pertains to interest earned on Internal accruals. (Previous Year-Rs.4,48,413/-).

19. The preparation of financial statements in conformity with Indian GAAP requires the Board to make estimates and assumptions that affect the reported amount of assets, liabilities, income and expenditure in the financial statements. Though it is believed that the estimates used in the preparation of the financial statements are prudent and reasonable, actual results may differ from the estimates. Difference between actual results and the estimates are to be recognised as income/expense in the relevant account heads, in the period in which the results are to be known/ materialised.

20. Corresponding figures for the previous year have been regrouped/rearranged, wherever necessary.

21. Schedules I to XXIII are annexed to and form an integral part of the Balance Sheet as at 31st March, 2019 and the Income and Expenditure Account for the year ended on that date.

For INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Sd/-	**Sd/-**	**Sd/-**
Dr. Navrang Saini	**Mr. Gyaneshwar Kumar Singh**	**Dr. M. S. Sahoo**
WTM (F&A)	**Chairperson, Audit Committee**	**Chairperson**

Place: New Delhi
Date: 24.06.2019

Compliance to Audit observations

A. Main Report

S.No.	Audit observations	Reply to Audit observations
4(iv)(A)	**Income and Expenditure Account** **Income** **Interest Earned (Schedule XVI) - Rs.68.37 lakh** The above includes Rs.39.84 lakh towards interest earned on Grants in aid during the year. However, as per Rule 230(8) of General Financial Rules, 2017, all interests or other earnings against Grants in aid or advances (other than reimbursement) released to any Grantee institution should be mandatorily remitted to the Consolidated Fund of India immediately after finalization of the accounts. Thus, non-compliance of GFR 2017, has resulted in overstatement of income and understatement of current liabilities by Rs.39.84 lakh and consequently overstatement of surplus to the same extent.	The interest on grants-in-aid has been remitted to MCA on 18th November, 2019.
4(iv)(B)	**Contingent Liabilities and Notes to Accounts (Schedule XXIII)** **Capital Commitments** Above does not include the Capital Commitment amount towards balance payment of Rs.61.44 lakh to NICSI for design and development of Web-Portal for IBBI. As per agreement, IBBI released advance payment of 25 per cent of Rs.20.48 lakh and balance amount was to be made in three instalments. As balance payment of Rs.61.44 lakh has not been made up to 31 March 2019, this should have been depicted under Capital Commitments. Thus, non-disclosure of the same has rendered the Capital Commitments note deficient to that extent.	On completion of 25 percent of the total work, appropriate disclosure will be made under the Head-Capital Commitments in the Notes on accounts.

B. Annexure to Separate Audit Report

1.	**Adequacy of Internal audit system** There is no internal audit wing in the IBBI. Internal Audit for the year 2018-19 was done by external agency.	-
2.	**Adequacy of Internal control system** Internal control system in IBBI is commensurate with the size of the organisation.	-
3.	**System of physical verification of fixed assets** Physical verification of fixed assets was carried out in IBBI during 2018-19.	-
4.	**System of physical verification of inventory** There is no inventory in the books of IBBI as on 31 March 2019.	-
5.	**Regularity in payment of statutory dues** IBBI is generally regular in payment of statutory dues.	-

भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

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